



CIRCULAR

Cir/ CFD /DCR/5 /2010

May 07, 2010

To

The Managing Director/Executive Director/Administrator of all the Stock Exchanges

Dear Sir/ Madam,

Sub: Making Annual Reports of Listed Companies easily accessible.

Pursuant to the decision to discontinue the EDIFAR site, SEBI, vide its circular no. CIR/CFD/DCR/3/2010 dated April 16, 2010, has advised all Stock Exchanges to carry out amendments to the Equity Listing Agreement viz omission of Clause 51 from the Listing Agreement.

Prior to its omission, Clause 51 of the Equity Listing Agreement required listed companies to inter-alia upload full version of Annual Report on EDIFAR website. However with discontinuation of EDIFAR site, it has become necessary to ensure that Annual Reports of listed companies are available/ easily accessible to investors on alternative sites. Accordingly all Stock Exchanges are advised to make the Annual Reports for the financial year 2009-10 onwards, submitted to Stock Exchange as per Clause 31 of Equity Listing Agreement, available on their respective websites.

All Stock Exchanges are advised to take immediate steps and inform us the status of implementation at the earliest.

Yours faithfully,

Neelam Bhardwaj
General Manager

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